THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) Yes, Sir.

(b) and (c). The main suggestions of the Association related to raising, under the Differential Rate of Interest Scheme, of (i) the income eligibility criteria; (ii) quantum of loan permissible; and (iii) the funds earmarked. The first two of the suggestions could not be accepted because the Differential Rate of Interest Scheme aims to assist the weakest among the weaker sections of the society and any enhancement of income ceiling or quantum of loan would reduce the availability of funds for the weakest sections and could thus, work to the detrinent of such people generally. As regards, raising of funds earmarked under the Scheme, the banks have already increased the loaning under the Scheme from 0.5 per cent to 1 per cent. The advances of all the banks under the Scheme have steadily increased from Rs. 87.3 lakhs at the end of December, 1972 to Rs. 192.49 crores as at the end of December, 1980. This trend is expected to continue because the aggregate advances of the banks are continually increasing.

विनोद एण्ड विमल टैक्सटाइल मिल्स, उज्जैन का बन्द होना

3237. **श्री निहाल सिंह:** क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि विनोद एण्ड विमल टैक्सटाइल मिल, उज्जैन (मध्य प्रदेश) गत तीन वर्षों से बंद पड़ी है जिसके परिणामस्वरूप लगभग दस हजार श्रमिक बेरोजगार हो गए हैं ;

(ख) क्या यह भी सच है कि राज्य सरकार ने इन मिलों को पुन: चालू करने के लिए केन्द्रीय सरकार से अनुरोध किया था जो नामंजूर किया गया था ; और

(ग) यदि उपरोक्त भागों का उत्तर स्वीकारात्मक है, तो क्या केन्द्रीय सरकार अपनी नीति के अनुसार इन श्रमिकों को वैकल्पिक रोजगार उपलब्ध करायगी ?

वाणिज्य मंत्रालय में उप मंत्री (श्री पी० ए० संगमा) : (क) से (ग). मैसर्स विनोद एण्ड विमल टैक्सटाइल मिल्स, उज्जैन, जिसमें 8641 श्रमिक काम करते थे, 9-11-81 से निरन्तर बंद पड़ी हुई है। उद्योग (विकास एवं विनियमन) अधिनियम के उपबंधों के अधीन इन मिलों के अधिग्रहण के संबंध में मध्य प्रदेश सरकार से प्राप्त एक सुझाव के उत्तर में उन सरकार से यह बताने का अनुरोध किया गया है कि क्या वह अधिग्रहण के समय विद्यमान प्रबंधकीय तथा वित्तीय उत्तरदायित्व को स्वीकार करने की इच्छुक होगी।

Raw Material for Export Oriented Industries

3238. SHRI D. S. A. SIVAPRAKASHAM: Will the Minister of COMMERCE be pleased to state:

(a) the rules and regulations governing making raw material available for export-oriented industries;

(b) whether Government propose to amend the rules and regulations to enable easier availability of raw materials for such industries; and

(c) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) Apart from obtaining import replenishment licences against exports under the import policy for Registered Exporters, units exporting 10 per cent or more of their annual production of select products in any of the two previous years, are eligible to obtain Automatic licences under the Actual Users policy for